## MESSAGE FROM THE LOK SABHA

## The National Housing Bank (Amendment) Bill, 2000.

THE VICE CHAIRMAN (SHRI SURESH PACHOURI): Shri Ramamuni Reddy. He is absent. Now, there is a message from the Lok Sabha.

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 12th May, 2000, agreed without any amendment to the National Housing Bank (Amendment) Bill, 2000, which was passed by Rajya Sabha at its sitting held on the 10th May, 2000."

## SHORT DURATION DISCUSSION

## Government's Policy with regard to Jute and Jute Products-Contd.

THE VICE CHAIRMAN (SHRI SURESH PACHOURI): Shri Ramamuni Reddy.

SHRI RAMAMUNI REDDY SIRIGI REDDY (Andhra Pradesh): Sir, the jute sector has been playing an important role in the economy of our country, in general; and of the Eastern region, in particular. About four million farmers, most of them small and marginal, are engaged in the cultivation of jute and masta and about two lakh workers are employed in the jute industry.

There are 73 jute mills in the country, of which 59 mills are situated in West Bengal, 3 each in Bihar and U.P., 4 in Andhra Pradesh and one each in Assam, Orissa, Tripura and Madhya Pradesh. The Government should fix a minimum support price every year, on the basis of the recommendations of the Commission for Agricultural Costs and Prices, so as to ensure a reasonable return to the farmers. Export of jute goods during 1998-99 declined to 1.95 lakh tonnes valued at Rs. 628.92 crores, from 2.50 lakhs tonnes valued at Rs. 755 crores during 1997-98. There was an overall decline in the export because of competition from Bangladesh exporters.

₹ .

The Standing Advisory Committee set up under section 4 of the Jute Packaging Material Act 1987 -- which is compulsorily used in packing commodities -- met on 7.4.1999 and 29.4.1999 in order to have a fresh look into the present reservation order. All the relevant issues relating to the future requirement of jute bags for packing different specified end-user sectors were analysed under this Act. It is the responsibility of the Government that the manufacturers of cement, sugar and fertilisers must use jute bags, as per the recommendations of the Committee.

Mr. Vice Chairman, Sir, India has rejoined the International Jute Organisation w.e.f. 23rd December, 1999. India's re-entry into the International Jute Organisation will strengthen India's efforts in increasing the market size for its jute products, particularly, food grade jute bags and other diversified jute products in the international market. India is also expected to play a major role in the re-negotiation of international price for jute products.

Finally, through you, Sir, I would like to suggest to the Government that the Textile Ministry should provide certain infrastructure to the jute industry. Today, the farmers are facing financial problems; so, the Government should have one National Jute Development Finance Corporation and it should provide incentives for export of jute-made goods. The present boards, that is, the JMDC and the National Council for Jute Development should be made stronger and adequate financial assistance should be given to them. The Supreme Court has banned plastic-made bags and other allied products. It should be implemented strictly, because only then the jute industry will survive. Thank you, Sir.

SHRI PREM CHAND GUPTA (Bihar): Mr. Vice-Chairman, Sir, historically jute has been known as "the golden fibre" from India. Perhaps, the East India Company was attracted to West Bengal because of certain commodities like tea, silk from Bhagalpur, and malmal from Dhaka and, at the same time, the most important commodity which attracted them was jute products. Jute cultivation and jute products have played an important role not only in our national economy but also in the financial stability of the entire North-East. The financial stability of the North-East depends on the health and well-being of the jute industry. Eighty-three districts in seven States, West Bengal, Bihar, Assam, Orissa, U.P., Tripura and Meghalaya depend heavily on jute cultivation and jute products. It may be seen that just 12 districts of Bihar, West Bengal, Orissa and Assam produce 80 per cent

of the total raw jute and the day-to-day life of the people in these parts of the country depends on jute manufacturing. Four million farmers are employed, in the sense they cultivate jute, in this industry. These are poor farmers. They are not rich like the farmers in other States, who are growing wheat, rice, etc. Lakhs of people are, directly or indirectly, employed in this industry. But it is unfortunate that in spite of the fact that it is important to our national well-being, the jute industry has always been ignored.

Sir, it may be interesting to note that the jute production has been declining since 1998-99. It declined by almost 5 per cent compared to 1997-98. The trend continues in 2000. Similarly, our exports have declined. The internal offtake has declined. But nothing concrete is coming from the Government side to find out what has gone wrong with this industry. The industry attributes it to the cheaper import of raw jute and jute products from Bangladesh to India as well as export of Bangladesh jute products to the United States and other western countries. It is alleged that the Bangladesh Government has heavily subsidised the jute exports from Bangladesh. I don't know what our Government can do in this regard. (Time Bell)...

Sir, please give me two more minutes. In addition to this setback of decline in domestic demand, the situation has been further aggravated by the recent order of the Standing Advisory Committee, which has recommended further dilution of the existing Order by allowing packing of foodgrains by 5 per cent and sugar by 10 per cent. The reason given is, there is a strike in the jute industry. So, to pack this material, change in this order is required. Sir, the whole world is adopting eco-friendly packing alternatives, whereas we, even at the cost of our own industry, are trying to harm the jute products, the jute industry and jute cultivation as a whole. Sir, I would say that both the Government and the industry are to be blamed for the situation; Government, in the sense, that no concrete efforts were made by the Government to strengthen this industry; the industry, because they never went in for modernisation and renovation.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Mr. Gupta, please conclude.

SHRI PREM CHAND GUPTA: Sir, I will try to finish it in two or three minutes. As you know, I never speak out of context. But just give me two minutes more.

[12 MAY, 2000], RAJYA SABHA

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Please.

SHRI PREM CHAND GUPTA: It may be of interest to note that in the Philippines, there is a product called bamboo. The Government of Philippines helps the bamboo industry. And billions of dollars worth of bamboo furniture is exported from Philippines evere year. Another thing, a very interesting thing, to note is, banana leaf has got fibre value and the shirt made from banana leaves is a part of the national dress of Philippines. Once I had been to Paris, and was going round in the shopping area - just having window- shopping, I found that YSL had introduced one of the best jackets of the year. That jacket was made of jute. Out of curiosity, I went inside. I wanted to see what was the price. You will be surprised to know that it was three times more than the price of silk fabric. Sir, my submission is that the Government should ensure and put in all efforts possible to explore various avenues, new avenues, so that this industry can be saved from crisis. Sir, ... (Interruptions)

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Now, please conclude. You have taken more than the time allotted to your party.

SHRI PREM CHAND GUPTA: Okay, Sir. I will try to finish it. The IIT, Kharagpur, had published a report, a recommendatory report, in February, 2000. I would appreciate if the hon. Minister will have a look at it and see if we can do something and contribute to the development of this natural agro-product. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Shri Drupud Borgohain.

SHRI DRUPAD BORGOHAIN (Assam): Thank you very much, Sir, for giving me a few mainutes.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): As per the time allotment chart, your party has three minutes.

SHRI DRUPAD BORGOHAIN: Okay, Sir, I shall try to finish it within the time limit.

SHRI N.R. DASARI: Sir, I rise not on a point of order, but on a point of justice. The gentleman who initiated the discussion is not present in the House, and that party is also not interested. We are interested and are sitting so patiently. Can't you allow us a few more minutes?

THE VICE-CHAIRMAN(SHRI SURESH PACHOURI): We go by the time -allotment chart; and the time allotted for this discussion was two-and-a-half hours. This chart was prepared according to the strength of each party.

SHRI DRUPAD BORGOHAIN: Sir, I will try to finish it within the time- limit. Jute is one of the major cash crops of India and our jute industry is also one of the major industries of our country. But, nowadays, unfortunately, the jute growers are facing a very serious problem and the jute industry is also facing a serious threat.

Sir, the jute growing population is in a large number in Assam because the jute is grown in several districts there. We know that harvesting takes place in the months of May-July and then they become ready for procurement. But, unfortunately, the jute growers do not get the minimum price that they ought to get. That is the basic difficulty. Already, the hon. Member, Dr. Das Gupta, has spoken about it. The jute growers are being cheated by the people who are, actually, the speculators, they are the dalals. These people are cheating the growers. Even though the Jute Corporation of India (JCI) is there, and the Government also formulates the support price, yet the JCI does not procure the jute in time. As a result, the jute growers are left at the mercy of these persons who take advantage of the situation. I request the hon. Minister to look into the matter and see to it that the JCI procures jute from the peasants in time and give them continuous support. Secondly, there is another problem why the JCI is not able to procure the jute in time. It appears that the JCI does not have the As a result, they are able to procure jute from the field, and help the jute growers. I have some information which was shared in the other House. It is that the procurement by the JCI is dwindling nowadays. In 1997-98, the jute procured by the JCI was 9,85,000 bales; but in 1998-99, it procured only 13,000 bales. That is the situation. If the JCI is not able to procure jute from the growers, what can it do? This should be looked into the Minister so that the JCI can help the peasants.

Lastly, Sir, I also support what the other hon. Members have mentioned that the jute industry should be protected by the Government. The Government should take the decision so that the jute bags can be used in different industries. And this way, they can help the jute industry, because this industry employes a large number of workers; there are also

indirect workers. If we do not protect the jute industry, if we do not protect the jute growers, then, perhaps, the economy of this region will collapse, and it will be a very difficult situation. So, I request the hon. Minister to look into the matter and do something to protect the jute industry as well as to support the jute growers. Thank you.

SHRI RAMACHANDRA KHUNTIA (Orissa): Sir, I am one with other speakers who have already spoken about the jute industry, about the plight of the jute growers and the workers and employees related with jute industries. I belong to the Eastern part of India and I know the plight of the jute growers in Orissa, West Bengal, Tripura, Andhra Pradesh and other parts of the country.

But I am sorry to say that although lakhs and lakhs of workers, jute growers and around 6-7 States' interests are involved, the Government of India is not very serious in resolving this issue. I am also very sorry to say that the whole Eastern part of the country is neglected including the North-Eastern part of the country. It is not a new thing. industrial investment is only 6 per cent in the Eastern and North-Eastern part of the country till today. As the issue is very important I think it may create a very serious situation in the Eastern part of India if the Government does not give much importance to this issue because jute growers and textile industries are the mother industries of this country. If there was any industry in the country before independence and before industrialisation, it was the jute and textile industry. Both the jute and textile industries are in the way of vanishing from the whole scene. The question is of using jute bags. That is one point. But apart from using jute bags, some Members have suggested here that this could be used for some other purpose. Since many of the workers, of the Jute Corporate of India, the jute growers and also the jute industries, are related in a way, the Government should find out in which way there could be marketing and utilisation of jute and jute bags so that these industries, workers and jute growers could be saved. As one Member said, jute supporting price is one of the glaring examples because the Government is always declaring jute supporting price at a later stage. and the jute growers do not get the jute supporting price in time and it goes to the middlemen. Jute Corporation of India is working well but for purchasing jute they must have funds. In the Jute Corporation of India, the workers are not getting wages. It is a public sector and a very important sector dealing with jute growers, purchasing jute. So, I think the

7

Government should allocate funds, give them funds to purchase jute in time. Neither the jute growers are getting supporting price nor is the Jute Corporation of India able to give them the benefit. Sir, I want to say one point here. Many points have been mentioned. I do not want to give more statistics and take the time of the House. The question is of comparing jute and polythene, whatever it may be. It has been said by the hon. Courts, by the Government traders that the cement factories and other factories should use jute bags more. But, in spite of the Government's order, the court's order, that has not been done. There is a confusion in the minds of the people whether the Government is interested to implement the court order or whether the Government is interested to protect the interest of the jute growers, the employees and the jute industries or whether the Government is only a silent spectator. If the Government is really interested, I will only quote something. One piece of information I want to give. Mr. Gupta and others from the Indian Institute of Technology, Kharagpur have done a comparative study on jute and polypropylene in respect of their relative cost and advantages. This report about a comparative study of polythene bags and jute bags has been submitted to the Jute Manufacturing Development Council, Calcutta and also to the Ministry of Textile, Government of India. This is a very, very important document.

"Jute is a natural product; it is bio-degradable; and it causes very little Poly sacks impose heavy burden on the environmental pollution. environment. Jute sacks have a life cycle that begins with farming, a way of life and a means of livelihood for about four million Indians. Poly sacks, on the other hand, are derivative of oil, a non-renewable natural resource. the exploitation of which has an opportunity cost for the future generations. The number of reuses and effective life of a jute sack more than compensate its weight and first-cost disadvantages compared to a poly sack, when one considers the life cycle cost relative to the weight and value of materials handled during the life time. Jute, thus, helps sustainable development. Today, when the world is trying to evolve ways and means for sustainable development, India has natural advantage in its jute industry, that not only supports livelihood of millions of people, is environmental friendly, but is also cost-worthy." So, in this report that has been submitted by the Indian Institute of Technology, Kharagpur to the Jute Manufactures Development Council, Calcutta, they have made their observations and very good recommendations on how it can be utilised and what the Government should do for the utilisation of these jute bags. In spite of these very interesting and useful recommendations made by a renowned institute, IIT, Kharagpur, in spite of the court orders as also the earlier directive of the Government, why is the Government not interested in implementing it? Some people say that it has also been published in the newspapers. It has been said in explanation that people prefer these polythene bags and the industrialists also prefer them. Do you think the Government should do what some other people are preferring? The Government should have its own policy. The Government should have its owndecisions which should be implemented. These industrialists and factory owners are also directly or indirectly connected with the Government. This Government has not done anything that is favourable to anybody. This Government decision has to be implemented in the interest of the jute growers, in the interest of the millions of workers, in the interest of the eastern part of India as a whole because it in the eastern States and the State of Andhra Pradesh where it is the livelihood of millions of people. The Government will not be committing a crime if it does something in the interest of the millions of these people in the eastern part of India. If the Government is not doing anything, then the people have every right to express their opinion and ask the Government to explain as to why it is not implementing its own directive, the court order and the Government orders. In whose interest is it? Is it in the interest of the workers? Is it in the interest of the people living in the eastern zone? Is it in the interest of the growers, living in the eastern States. The Government's stand must be clear.

I believe, the Minister of Textiles is very capable and efficient. He can take the decision and implement it. After listening to all these problems of the jute industry, if the Government takes a decision that is a permanent decision, it will solve the problems relating to the jute growers, the employees, the JCI and the jute growers of the eastern States particularly.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Now, the Minister will reply.

यस्त्र मंत्री (श्री काशीराम राणा) : माननीय उपसमाध्यक्ष जी, जूट इंडस्ट्री के विषय में सरकार की पॉलिसी की चर्चा में बहुत से सुझाव माननीय सदस्यों ने रखे हैं। जो प्रश्न किए गए हैं मैं उनके उत्तर देने की कोशिश करूंगा। जूट ग्रोवर्स और जूट इंडस्ट्री के लिए जो सुझाव दिए गए हैं सरकार उनके इम्दिनमेंटेशन के लिए खुले मन से आगे बढ़ेगी। सरकार

और मिनिस्ट्री ऑफ टैक्सटाइल कॉटन और सिल्क की तरह जूट के विषय में भी सीरियस है। यहां पर कहा गया है the Government is not so serious in protecting the interests of the jute growers and the jute industry. But, Sir, I assure the august House that this Government is very serious to protect the interests of the jute growers and the jute industry. The Government is committed towards the poor jute growers, whether they are in West Bengal or Bihar or Orissa. उपसभाध्यक्ष महोदय, मैं उस एरिया का न होते हुए भी, जैसे कि हमारे डॉ. विप्लव दास जी ने कहा कि - इनके लिए एक अलग एम.ओ.एस. का स्थान बनाया जाए, मेरा और सरकार का कमिटमेंट है. सरकार कमिटड है कि हमारे जुट ग्रोवर्स का स्टैण्डर्ड ऑफ लिविंग ऊपर उठे। उन्हें अपने क्राफ्ट का अच्छा मृत्य मिले। उनका मिडिल मैन द्वारा जो एक्सप्लोएटेशन होता है, सही नहीं है, चाहे सैकिंग या गुड़स को लेकर हो, जुट ग्रोवर को अपनी उत्पादकता, अपने एण्ड प्रोडक्ट का जितना मुल्य मिलना चाहिए वह नहीं मिलता है। सरकार फील्ड से लेकर मार्केटिंग तक मोनिटरिंग करती रहती है। सरकार सिर्फ इसकी चिन्ता नहीं करती कि फील्ड में जुट ग्रोवर को कितना मुल्य मिले बल्कि जुट ग्रोवर की उत्पादकता बढ़े, उसकी इंडस्ट्री बढ़े, उसे उसके एंड प्रोडक्ट का सही दाम मिले, इसकी चिन्ता भी भारत सरकार करती है। सरकार हमेशा जुट उगाहने वाले गरीब किसानों की चिन्ता करती है। उनकी मिल चलती रहे, इसकी चिन्ता भी सरकार करती है। जे.सी.आई. अगर जरूरत हुई या भाव गिर गए तो एम.एस.पी. या अबोव एम.एस.पी. के मृत्य से जुट खरीदने के लिए बाजार में आती है। यहां फिगर भी दी गई है। माननीय सांसद श्री द्रपदं जी ने पूछा भी है कि जे.सी.आई. के श्रु जितना जूट परचेज करते हैं वह कम क्यों हो जाता है ? जब एम.एस.पी. कम होती है, एनै.एस.पी. से कम मूल्य बाजार में मिलता है तब जे.सी.आई. अपने परचेज संटर के थू जूट खरीदने के लिए आगे आती है जिससे हमारे जूट ग्रोवर्स को एम.एस.पी. से अधिक दाम मिल सकें। उपसभाष्यक्ष महोदय, ...(व्यवधान)... लेट मी फिनिश देन यु केन आस्क मोर, हमारे माननीय सांसद श्री संतोष बागड़ोदिया जी ने बहुत अच्छे ढंग से एक सवाल पूछा कि जूट पैकेजिंग ऐक्ट को डाइल्यूट क्यों किया गया है? Why has the Government further diluted it? इसमें उन्होंने यह भी कहा कि किसी लॉबी के दबाव में आकर उन्होंने ऐसा डाइवर्सन किया है।

श्री संतोष बागड़ोदिया : मैंने ऐसा नहीं कहा, आप रिकार्ड देख लीजिए।

श्री काशीराम राणा : नहीं कहा तो अच्छा है, मैं स्वीकार करता हूं।

श्री संतोष बागकोदिया : मैंने कहा यह मार्च का है I have never mentioned it. आपने किसी लॉबी के लिए कहा, मैंने कहा You have been misinformed. मैंने कभी

किसी लॉबी के बारे में नहीं कहा। आप इतने अच्छे मंत्री हैं, मैं नहीं मान सकता कि आप किसी लॉबी के प्रभाव में आएंगे। आपको गलतफहमी हुई है।

श्री टी.एन. चतुर्येदी : आपने एम.एन.सीज का रेफरेंस दिया था।

श्री संतोष बागकोदिया : कहा था इन जनरल एर्लियर, नाट आन दिस आर्डर।

श्री काशीराम राणा : बड़ी अच्छी बात है। हमारे मित्र ने क्लेरीफिकेशन किया है। माननीय उपसभाध्यक्ष जी,डाइल्युशन क्यों किया गया। जब जूट पैकेजिंग मैटीरियल ऐक्ट बना तो 100 परसेंट फूड ग्रेन और शुगर तथा 20 परसेंट यूरिया के लिए गवर्नमेंट ने आर्डर निकाला। तब भी कहा गया था कि शुगर वाले शार्टेज फील करते हैं इसलिए मिनिस्टी आफ टैक्सटाइल की 20 परसेंट फ्लेक्सेबिलिटी रखी थी। लेकिन सर, हमने इसको युज नहीं किया। 20 परसेंट हमने कभी भी नहीं किया। लेकिन यह ऐसा मौका आया जब कि शार्टेज खड़ी हो गई, क्राइसेज खड़ी हो गई सर, ऐसी क्राइसिस जुट इंडस्ट्री के इतिहास में कभी नहीं आई। जब रबी का प्रोक्योरमेंट हो रहा हो तो ऐसी क्राइसेज नहीं आई। इससे पहले दो बार स्ट्राइक हुई। एक 1995 में दिसम्बर में हुई और दूसरी 1992 में फरवरी में हुई और वह भी बहुत कम समय के लिए। सर, यह ऐसा समय था जब रबी का प्रोक्योरमेंट हो रहा था और फुड ग्रेन के लिए तथा शुगर के लिए मिनिस्ट्री आफ कंज्युमर्स एफियर्स की ओर से गनी बैग की डिमांड आई थी। सर जो हमारा इंडेंट था, 6 लाख 75 हजार का,इसमें सिर्फ 4 लाख 75 हजार हमारे पास सप्लाई किया गया। यानी दो लाख की शार्टेज थी। सर. मैं यह कहना चाहंगा कि ऐसे समय में स्ट्राइक करके, शायद हो सकता हो कि इसके पीछे कोई बद-इरादा, मैलाफाइड इंटेशन न हो लेकिन ऐसे समय में स्ट्राइक हुई जिससे लगता है कि शार्टेज पैदा करने की कोशिश की गई हो और जिससे गनी बैग का मुल्य मार्केट में बढ़ा जाए। एक तो सरकारी प्रोक्योरमेंट के जरिए व्हीट आ रही है. चीनी आ रही है और ऊपर से दो लाख बैग्स की शार्टेज। सर. हमने पश्चिमी बंगाल सरकार को फैक्स भेजा कि ऐसी पोजीशन आज हो रही है। हमारे पास गनी बैग्स की शार्टेज है, हम क्या करें? एक ओर तो इतनी शार्टेज पैदा हो गई है और दूसरा हमें रिजर्व भी रखना है। सर, इतना ही नहीं, मैं कलकता में एक कार्यक्रम के तहत गया था। मैंने चीफ मिनिस्टर ज्योति बस् जी को रेक्वेस्ट की थी कि आप इसमें इंटरवीन कीजिए और इस स्टाइक को जैसे भी हो रिजाल्व कीजिए। मैंने उनसे यह रेक्वेस्ट की थी और उन्होंने कहा था कि मैं इसके बारे में इंटरेस्ट लुंगा और बहुत जल्दी इस स्ट्राइक को वाइंड अप करने की कोशिश करूंगा। लेकिन सर, ऐसा नहीं हुआ। इस प्रकार दो लाख गनी बैग्स की शार्टेज हमारी मिनिस्ट्री आफ कंज्यूमर्स एफियर्स के पास रही। मैं यह कहना चाहता हं कि यह उस समय किया गया जब कि प्रोक्योरमेंट हो रहा था। इतना ही नहीं

सर, ड्राउट राजस्थान में है, गुजरात में है, आंध्र में है, मध्य प्रदेश में है, उड़ीसा में है।ये ड्राउट प्रोन जो स्टेट हैं उनकी ओर से भी कहा गया कि हमें और व्हीट भेजो, और चीनी भेजो। उनकी जो यह डिमांड थी उसको कैसे पूरा किया जाता? इसलिए हमारे ऊपर कंपलसन था, ऐसा नहीं कि जैसा बताया गया कि अन-साइंड आर्डर निकाले गए। ऐसा नहीं है, मिनिस्ट्री ऐसे नहीं चलती है। इस तरह से अनसाइंड आर्डर निकालने वाला अगर कोई होगा तो भूतकाल में होगा, पास्ट में होगा, लेकिन यह अनसाइंड नहीं है। Minutes are issued under a signed covering letter of the officer concerned with the approval of the Chairman. इसलिए में कहना चाहता हूं कि संतोष जी ने जो बात कही है, यह हमारी इच्छा नही थी कि हम डाइलूट करें आर्डर को लेकिन कंपल्यान हो गया मिल वालों ने इतने लम्बे समय तक स्ट्राइक की. 75 दिन हो गये। पहले 14 दिन थी, एक बार तीन दिन थी। सर, इसलिए यह डाइलूशन किया गया वह भी इतना एप्रोप्रियेट जिसे कहा जाए, हमने किया। हमने इसमें कोई राजनीति खेलने की कोशिश नहीं की क्योंकि गरीब किसानों के साथ, जूट ग्रोवर्स के साथ इस प्रकार की राजनीति करके उसका फायदा उठाना हमारी सरकार ठीक नहीं समझती है।...(व्यवधान)...

श्री संतोष बागकोदिया : जो आप बोले हैं, उसी पर बोल रहा हूं। 16 अप्रैल की आप स्पेसेफिक फिगर्ज़ देते हैं कि 75 दिन स्ट्राइक हुई। यह आपका लास्ट सेंटेंस है। 23 मार्च से आज तक 75 दिन नहीं होते। आपकी केलकूलेशन में गलती हो तो आप इसमें सुधार कर लीजिये। 75 दिन अभी नहीं हुए। आपने कहा कि 75 दिन तक इंतज़ार किया लेकिन आपने तो 7 दिन में एक्शन ले लिया। दूसरी बात शार्ट फाल की आप बता रहे हैं। 19 अप्रैल की फिगर्ज आप देते हैं कि पंजाब का एलोकेशन 2.84,000 बेल्स का था और 2.13,000 सप्लाई हो चुका था। हरियाणा का 1,43,000 का आर्डर था उसमें 1,27,000 19 अप्रैल तक सप्लाई हो चुका था। एफ सी आई. का 1,73,000 का एलोकेशन था, 1,60,000 उसको 19 अप्रैल तक सप्लाई हो चुका था। आपका एलोकेशन 30 अप्रैल तक होना था। मैं मानता हं 1,11,000 का फाइनल शार्टफाल था लेकिन यह शार्टफाल भी सही है,ऐसा नहीं है। हर साल ऐसा ही होता है। यू.पी. में ट्रांस्पोर्टर ने गाड़ियां नहीं भेजी इसलिए माल मिलों में पड़ा रहा। आपके द्वारा फिगर्ज़ गलत दिये गये हैं, इसलिए मैं यह कहना चाहता था। मैं खाली आपका ध्यान दिलाना चाहता था। स्ट्राइक की बात आपने जो कही रबी में नहीं हुई। आपने फिर कह दिया दिसम्बर और फरवरी में और मार्च में भी हुई। कोई फर्क नहीं पड़ता है। इसलिए आप जब कमिटेड हैं, मुझे बहुत खुशी हुई, आप स्पीच को जब खत्म करें तो जिस एफिशियेंसी से आपने किया, स्टाइक को विदड़ा करने के लिए भी अनाऊंसमेंट कर दीजिये।

RAJYA SABHA

[12 MAY, 2000]

7.00 P.M.

श्री काशीराम राणा : वैसे जो फिगर्ज़ मैंने दी हैं, गलत नहीं दी हैं। ...(व्यवधान)...

उपसभाध्यक्ष (श्री सुरेश पचौरी) : आप कृपया फिगर्ज़ एक बार फिर से चेंक करवा लीजिये।

श्री काशीराम राणा : मिल मालिकों ने अपनी स्ट्राइक वापिस लेने की कोशिश की। आज भी शार्टेज है। हमारे मित्र माननीय डा. दासगुप्ता ने भी दो सुझाव अच्छे रखे हैं। एक दो बातें उन्होंने कही हैं। उनकी बात ज्यादा पोज़िटिव है। रिसर्च के बारे में भी उन्होंने बताया है। सर, जूट के बारे में जे.सी.आई. के बारे में जैसे उन्होंने कहा है पिछले दो साल में जिस प्रकार का जे.सी.आई. ने क्लेम रखा है, इसके बारे में थोड़ी बहुत कंट्रोवर्सी है। उसको सुलझाने के बाद उस दिशा में हम आगे बढ़ेंगे और इजिरा का जिक्र किया है। तो मैं कहना चाहूंगा - IJRA is a private, registered body and the Chairman of the IJRA is the nominee of the Indian Jute Mills Association and the IJRA has also a large number of administrative staff. Sir, IJRA is not a Government body... (Interruptions)...

DR. BIPLAB DASGUPTA: All the money comes from the Central Government.

SHRI KASHIRAM RANA: But, it is not a Government body... (Interruptions)...

SHRI MANOJ BHATTACHARYA: It is being funded by the Government... (Interruptions)...

DR. BIPLAB DASGUPTA: Is not IJIRA your responsibility? ... (Interruptions) ...

SHRI KASHIRAM RANA: No, no... (Interruptions)... The Government accepts the responsibility so far as the jute growers are concerned... (Interruptions)...

DR. BIPLAB DASGUPTA:I am talking about IJRA... (Interruptions)...

SHRI KASHIRAM RANA: It is our commitment to give remunerative prices to our jute grower. It is our commitment... (Interruptions)...

माननीय सांसद श्री राम मुनि रेड्डी ने भी जूट डेवलपमेंट फाइनेंस कारपोरेशन के बारे में एक सुझाव दिया। वह सुझाव कैसे इंप्लीमेंट हो सकता है उस पर हम विचार करेंगे। हमारे डॉ. गुप्ता जी ने इको-फ्रेंडली की बात कही। इको-फ्रेंडली भी हमने डेवलप किया है। यू एण्ड डी पी का जो डाइवर्सीफिकेशन प्रोजेक्ट है इसमें इको-फ्रेंडली एक कार्बन फ्री सिस्टम हमने डेवलप किया है।

जूट इंडस्ट्री को कभी हमने इग्नोर नहीं किया है जैसे यहां पर कहा गया। हमने कभी इग्नोर नहीं किया है बल्कि जूट कल्टीवेशन में हम कितना आगे बढ़ सके हैं इसलिए तो अभी Ministry of Textiles is considering one more proposal regarding the Technology Mission on Jute वह भी हम कर रहे हैं। जिस प्रकार से हमने टेक्नालाजी मिशन आन काटन शुरू किया है उसी प्रकार से हम टेक्नालाजी मिशन आन जूट के बारे में भी अभी विचार कर रहे हैं। इससे पूरा लाभ जो मिलेगा वह ग्रोअर को मिलेगा।

हमारे और भी सारे सांसदों ने अपनी बातें यहां पर रखी हैं लेकिन मैं एक बात अवश्य बताना चाहता हूं क्योंकि खास करके यहां पर जूट पैकेजिंग आर्डर का जो डाइल्यूज़न है इसके बारे में ही बात बतायी गयी। जैसा मैंने कहा कि ऐसी कोई इच्छा, कोई इन्टेंशन गवर्नमेंट का नहीं था। अगर स्ट्राइक नहीं होती तो यह डाइल्यूज़न ही नहीं आता। हम तो कहते हैं कि आपने स्ट्राइक क्यों की। सरकार को या इंडस्ट्री को या व्हीट और चीनी वालों को और परेशान करने के लिए स्ट्राइक की थी? इतनी रिक्वेस्ट करने के बाद विदड़ा नहीं की। हमने भी कोई परमानेंट डाइल्यूज़न नहीं किया है। हमने 30 जून तक डाइल्यूज़न किया है। इसके लिए हमने मीटिंग भी रखी है। अभी 23 मई को स्टैंडिंग एडवाइज़री कमेटी की मीटिंग भी रखी है। हमारी वैसे भी पारदर्शिता है, ट्रांसपैरेंसी है इन एडिमिनिस्ट्रेशन। वह जो भी तय करेगी उसके आधार पर हम जरूर सोवेंगे।

लेकिन एक बात अवश्य कहूंगा सरकार की ओर से कि हमारे जो किसान हैं जो जूट ग्रोअर्स हैं हम सबसे पहले प्रायोरिटी में इनका इंटरेस्ट देंखेंगे कि इनका कोई एक्सप्लायटेशन न हो। उसको कहीं कोई बिचौलिए आदिमियों से कम दाम मिले, ऐसा न हो और साथ साथ जो एन्ड गुड्स हैं वे भी सही दाम पर और समय पर मारकेट में पहुचें। सरकार इसकी अच्छी तरह से व्यवस्था करेगी, मानीटरिंग करेगी। मैं फिर से यह आश्वासन दूंगा सदन को कि जो भी सुझाव दिए गए हैं इनकी दिशा में सरकार अवश्य कार्यवाही करेगी।

DR. BIPLAB DASGUPTA: I would like to seek only one very small clarification. Shri B.P. Singhal has very rightly said that in order to secure the future of the jute industry, diversification is required. I agree with him. But diversification cannot come about without research. We do not

have enough research capabilities in the country. However, whatever is there, it is with the IJIRA; IJIRA is one of the major organisations for that. It can be a private registered body, but almost all its money comes from the Government. You cannot consider it as a private body. If it had been just a private body, the matter had gone to the court. They have not accepted that IJRA is a private body. It is badly managed. You cannot evade your responsibility with regard to the IJIRA. I say, it is a private body. You will have to say that we give money to this body. If IJIRA does not work properly, you must give them notice. You should give them notice. You must ask them to mend their ways and not run the organisation by way of a show-cause notice. Research is something creative. I would request you please do not evade your responsibility with regard to IJIRA.

SHRI T.N. CHATURVEDI: The Minister will ensure that the money that is meant for IJRA is spent properly.

श्री संतोष बागकोदिया : मंत्री जी मैं खाली एक बात बोलना चाहता हूं। मैं बहुत धन्यवाद देना चाहता हूं उन्होंने जो कुछ एश्योरेंस दिया। लेकिन अभी उन्होंने कहा कि एक शार्टेज अभी भी चल रही है। मैं खाली यह बोलना चाहता हूं कि आप यह एश्योरेंस दे दें कि जितना माल जो आपने एक बार कहा था, मैं उसको कोट नहीं करना चाहता था I am being forced कि भाई जितना माल जिसके पास होगा हम ले लेंगे। तो यह झगड़ा खत्म हो गया और मैंने एक टैस्ट चैक करने के लिए आपको रेक्वेस्ट भी की है। लेकिन मैं कोई व्यक्ति की बात नहीं करना चाहता, अगर कोई स्टॉक मिलों में पड़ा है तो उसे आप ले लेते हैं तो कोई दिक्कत नहीं है। अगर शॉर्टेज है तो आप सब ले लीजिए। आप सिर्फ यह एशोरेंस दे दीजिए कि कोई माल अनसोल्ड नहीं रहेगा। आपको अगर नीड है तो आप यह क्यों नहीं ले रहे हैं? बस, इतना आप बोल दीजिए।

श्री टी.एन. चतुर्वेदी : मंत्री जी ने कहा है कि उस पर सुविचार करेंगे। आपकी बात तो वैसे ही उन्होंने कह दी है।

श्री संतोष बाग्**डोदिया** : ठीक है, लेकिन उठ कर बोलिए।

श्री काशीराम राणा : सर, माननीय संतोष जी ने जो रेक्वेस्ट की थी उसको तो वैसे हमने पार्शली इम्प्लीमेंट भी कर दिया है। My Ministry will keep the suggestion in mind.

DR. BIPLAB DASGUPTA: Your order specifically mentions, "strike." This order has been issued because of the strike. If the strike

ends, there is no order. You should withdraw the order as soon as the strike is over. You cannot continue with it.

SHRI T. N. CHATURVEDI: It is a time-bound order

उपसभाध्यक्ष (श्री सुरेश पचौरी) : अल्पकालिक चर्चा समाप्त हुई। अब सदन की कार्यवाही सोमवार, दिनांक 15 मई, 2000 की प्रातः 11:00 बजे तक के लिए स्थिगत की जाती है।

The House then adjourned at seven minutes past seven of the clock till eleven of the clock on Monday, the 15th May, 2000